

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
30-04-2024 AT 10:30 AM**

**CP (IB) No. 97/7/HDB/2022**

**AND**

**IA (IBC) 1758/2023 in CP (IB) 97/7/2023, IA (IBC) (Plan) No. 07/2024 & IA(IBC)  
841/2024 in CP (IB) No. 97/7/HDB/2022**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Mr. Katepalli Venkateswara Rao

**...Financial Creditor**

**AND**

M/s. Bio Green Papers Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1758/2023**

Mr Chinna Gurappa, Resolution Professional present.

It is stated by the applicant that the relief sought in the application has become infructuous. Basing on the representation, **this IA is disposed of as infructuous.**

**IA (IBC) (Plan) No. 07/2024**

Mr Chinna Gurappa, Resolution Professional present. At request of the learned counsel for Resolution Professional, matter adjourned to 07.05.2024.

**IA(IBC) 841/2024**

Matter adjourned to 07.05.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**